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ITEM NO.37

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2121/2013
(From the judgment and order dated 12/10/2012 in CRLA No. 6780/2006 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SUBHASH SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With application for exemption from filing Official Translation, bail and
office report)

WITH SLP(Crl) NO. 3062 of 2013

[RAVINDRA YADAV V. STATE OF U.P.]

(With application for exemption from filing official translation, bail,
permission to file additional documents and office report)

Date: 12/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s)

Mr. S.S. Kulshreshtha, Sr. Adv.(IN SLP 2121)

Mr. H.P. Sharma, Adv.

Mr. Naresh Kumar, Adv.

Mr. B.P. Gupta, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

| It is stated that petitioner has already filed evidence of P.Ws. 1 to 3 as
| directed by this Court on 10th May, 2013.

| The Registry will place before this Court the above evidence.

| These matters be listed on 19th July, 2013.

| [KALYANI GUPTA]

| | [SHARDA KAPOOR]

| COURT MASTER

| | COURT MASTER